



DIVISION BENCH
COURT - I

S-1

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1837(KB)2019
IA(I.B.C)/750(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH JULY, 2022, 10:30 A.M

IN THE MATTER OF	UCO BANK VS. LIMTEX [INDIA] LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorized Representative appeared through video conference:

For the Applicant in IA 750 of 2022

1. Mr. Shaunak Mitra, Adv.
2. Ms. Suparna Sardar, Adv.

For the IRP

1. Mr. Avik Chaudhuri, Advocate

ORDER

1. Ld. Counsel for the Applicant in IA 750 of 2022 present. Ld. Counsel for the IRP present.
2. This application has been made seeking replacement of IRP Shri Sandeep Mitra and appointing Shri Pratap Mukherjee in accordance with an approved Resolution of CoC passed by 89.30% of CoC Members. The Resolution approved the replacement of the IRP has been placed on record at page 61 and the Resolution regarding the appointment of Resolution Professional at page 62.
3. In view of the above facts and the record, we allow this application and accordingly Shri Pratap Mukherjee [Regn. No: IBBI/IPA-001/IP-P02515/2021-22/13851] is appointed as Resolution Professional.
4. The outgoing IRP shall handover all the records available before him to Shri Pratap Mukherjee within 3 days and its dues if any pending before the CoC shall be cleared within one week.
5. With these directions, IA(I.B.C)/750(KB)2022 is disposed of accordingly.
6. List this matter for reporting progress Report on **30.09.2022**. Copy of this order be sent to IBBI.

**Balraj Joshi
Member (Technical)**



**Rohit Kapoor
Member (Judicial)**